

## Statement

Sl. No.	Name of the Hotel	1987-88	1988-89	1989-90
1	Ashok Hotel, New Delhi . . . . .	75	80	84
2	Hotel Janpath, New Delhi . . . . .	84	80	84
3	Lodhi Hotel, New Delhi . . . . .	68	63	71
4	Hotel Ranjit, New Delhi . . . . .	72	62	65
5	Hotel Ashok Bangalore . . . . .	53	60	61
6	Hotel Agra Ashok . . . . .	58	70	73
7	Hotel Hassan Ashok, Hassan . . . . .	32	39	48
8	Hotel Jammu Ashok, Jammu . . . . .	36	40	36
9	Hotel Aurangabad Ashok . . . . .	45	45	48
10	Hotel Khajuraho Ashok . . . . .	33	34	39
11	Kovalam Ashok Beach Resort . . . . .	66	72	74
12	Laxmi Vilas Palace Hotel, Udaipur . . . . .	66	61	65
13	Temple Bay Ashok Beach Resort, Mamallapuram	51	55	64
14	Hotel Varanasi Ashok . . . . .	42	40	41
15	Qutab Hotel New Delhi . . . . .	82	80	77
16	Lalitha Mahal Palace, Mysore . . . . .	53	55	61
17	Hotel Airport Ashok, Calcutta . . . . .	58	58	59
18	Hotel Pataliputra Ashok, Patna . . . . .	49	48	60
19	Hotel Jaipur Ashok, Jaipur . . . . .	68	69	64
20	Hotel Kalinga Ashok, Bhubaneswar . . . . .	37	41	46
21	Hotel Madurai Ashok, Madurai . . . . .	38	47	47
22	Hotel Samrat, New Delhi . . . . .	77	80	79
23	Hotel Kanishka, New Delhi . . . . .	79	74	74
24	Ashok Yatri Niwas, New Delhi . . . . .	85	84	86
25	Hotel Bodhgaya Ashok, Bodhgaya . . . . .	..	35	34
TOTAL		70	70	72

**Proposal to call Chief Ministers conference on debt relief to farmers**

1053, SHRI PRAMOD MAHAJAN:  
Will the Minister of FINANCE be  
pleased to state:

(a) whether Government propose  
to call Chief Ministers' Conference

to discuss the procedure for giving  
debt relief to farmers; and

(b) if so, what are the details there-  
of?

THE DEPUTY MINISTER IN  
THE MINISTRY OF FINANCE (SHRI  
ANIL SHASTRI): (a) Government  
has, as at present no proposal to con-

convene any formal Conference of Chief Ministers on the subject.

(b) Does not arise.

### **Export of soft drinks by Pepsi Foods**

1054. SHRI CHATURANAN MISHRA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether it is a fact that Pepsi Foods project is supposed to be agro-based and export oriented and that is why the soft drinks business was restricted to 25 per cent;

(b) if so, how will Government monitor this;

(c) whether Government will stop the soft drinks if it exceeds 25 per cent or if the exports of its production is less than 40 per cent of total sales; and

(d) whether Government would allow soft drinks to start before fruit processing and before fulfilling the export obligations?

THE MINISTER OF TEXTILES WITH ADDITIONAL CHARGE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) to (d) Various conditions including the condition that the production of soft drink concentrate would not exceed 25 per cent of the total turnover were imposed in the letter of intent granted to M/s. Punjab Agro Industries Corporation after consideration of all relevant issues and factors. The monitoring of these conditions will be done by the Government through various methods including obtaining periodic returns. Appropriate action will be taken in the event of any violation of the conditions of the letter of intent. The manufacture of various items and fulfilment of export obligation will be governed by the conditions laid down in the letter of intent.

### **Pharmaceutical companies earning Foreign Exchange on Import of Life saving drugs**

1055. SHRI CHATURANAN MISHRA:

SHRI GURUDAS DAS GUPTA:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Enforcement Directorate has tracked down several Pharmaceutical Companies which have been making huge profits by pricing imported life-saving drugs at over ten times their cost and getting as much foreign exchange too; and

(b) if so, what are the details of those companies and the action taken against them?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b) The Directorate of Enforcement searched the concerned premises of M/s. Meher Pharma India Ltd. and M/s. Vitro Pharma India Ltd. in January, 1990 and seized certain incriminating documents. The investigations, so far conducted in the case have revealed that the drugs imported by the firms were over-invoiced by about eight times the real price of these drugs. Shri S. N. Garg, the President of the firms could not be arrested as he moved the Bombay High Court and obtained anticipatory bail on medical grounds.

### **Enquiry into the awarding of contract for modernisation of Durgapur Steel Plant**

1056. PROF. SOURENDRA BHATTACHARJEE: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have ordered an enquiry into the facts and circumstances under which the contract for modernisation of Durgapur Steel Plant was given to a firm based in West Germany along with its Indian collaborator, M/s. Birla Technical Services at a much higher cost;